

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 108/2016**

Tata Power Trading Company Limited. ...Petitioner

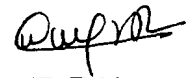
Versus

Rana Polycot Limited. ...Respondents

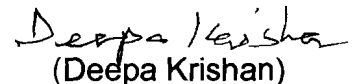
Present: Ms. Niharika Sharma, Advocate for Mr. Aashish Chora,  
Advocate for petitioner.  
None for respondent.

This case has been received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. It be entered in the relevant register.

As per report of the Registry of Hon'ble High Court, the affidavit of service has not been filed by the learned counsel for the petitioner. Fresh notice be issued to respondent for 07.02.2017. The learned counsel for the petitioner is directed to despatch notice to respondent within one week along with copy of petition by Speed Post and to file affidavit stating compliance along with acknowledgement due of the despatch and the track report at least two days before the date fixed.



(R P Nagrath)  
Member (Judicial)



(Deepa Krishan)  
Member (Technical)

January 20, 2017  
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